

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA 3 of 1999
OA 1979 of 1997

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

Surojit Kumar & Ors.

- VS -

Eastern Railway

For the Applicants : Mr. B. Mukherjee, Counsel

For the Respondents : Ms. R. Basu, Counsel

Date of Order : 02-12-2003

ORDER

Mr. NITYANANDA PRUSTY, JM

This MA has been filed by the applicants to cancel and set aside the MA 471 of 1997 and disallow the applicants in MA 471 of 1997 to intervene in the O.A. 1079 of 1997. But on verification of record it is found that the MA 471 of 1997 has already been disposed of by an order dated 24.9.1998 as being not maintainable. In that view of the order passed in MA 471 of 1997, this MA 3 of 1999 has already become infructuous. Hence, it is disposed of having become infructuous. However, there shall be no order as to costs.


Member (J)


Member (A)

DKN